

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

7. C.P. (IB)/179(MB)2024

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 16.04.2024**

**NAME OF THE PARTIES: Clearwater Capital Partners Singapore
Fund IV Private Limited**

V/s

Marvel Sigma Homes Private Limited

Section: 7 of Insolvency and Bankruptcy Code, 2016

ORDER

Counsel, Ms. Priyanka Shetty a/w Mr. Arjun Amin and Mr. Ranjit Shetty appeared for the Financial Creditor. It is seen from the record that court notice was duly served upon the Corporate Debtor as can be manifested from the track consignment record available on record. Despite service of notice, none has appeared for the Corporate Debtor, therefore, Corporate Debtor is set ex-parte. List the matter on **03.05.2024** for final hearing.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

16.04.2024
Sushil

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)